HIGH COURT OF JAMMU & KASHMIR AND LADAKH (Office of the Registrar General at Srinagar)

Subject: Leaving Station without prior permission by the Judicial Officers.

ORDER

No: 1536 of 2024/RG

Dated: 16.10.2024

The Circular Nos. 3, 10, 106 dated 11.05.1998, 05.02.1999, 09.08.2002, and order No. 1422 of 2024/RG dated 13.09.2024, came to be issued by the Hon'ble High Court wherein it is provided that no judicial officer shall leave the station without obtaining prior permission of the Competent Authority.

In this connection, the Registrar Vigilance, High Court of J&K and Ladakh, is hereby directed to ensure strict compliance of the aforesaid circulars and order issued by the Hon'ble High Court from time to time on the subject and the officer is also authorised to visit all the Courts of the UTs of J&K and Ladakh in this regard.

By Order

Registrar General

Dated:-16.10.2024

No: 46132-55/RG Copy of the above forwarded to:

Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh,

Secretary to Hon'ble Mr./Mrs. Justice

Registrar Vigilance, High Court of J&K and Ladakh, Srinagar.

Registrar Rules, High Court of J&K and Ladakh, Srinagar.

Registrar Inspection, High Court of J&K, Srinagar/Jammu.

Registrar Judicial, High Court of J&K, Jammu/Srinagar,

Registrar Computers (IT), High Court of J&K and Ladakh, Srinagar.

Joint Registrar (Judicial/Protocol), High Court of J&K and Ladakh, Srinagar/Jammufor information.

All Principal District and Sessions Judges of UTs of J&K and Ladakh for information and with the request to circulate the order among all the judicial officers working under their territorial jurisdiction.

10. CPC, e-Courts, High Court of J&K, for information and for uploading the same on the official website of the High Court of J&K and Ladakh.

11. In-Charge Library, High Court of J&K, Jammu/Srinagar for information and keeping the record of the same.

12. Order File.